

PAPERS LAID ON THE TABLE  
NOTIFICATION UNDER INDIAN AIRCRAFT  
ACT

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table a copy of the Notification No. AR/1937(2) dated the 2nd April, 1955 together with an Explanatory Note, under sub-section (3) of section 5 of the Indian Aircraft Act, 1934. [Placed in Library. See No. S-191/55.]

CENTRAL SILK BOARD RULES

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table, under sub-section (3) of section 13 of the Central Silk Board Act, 1948, a copy of the Central Silk Board Rules, 1955 published in the Ministry of Commerce and Industry Notification No. S.R.O. 862, dated the 23rd March 1955. [Placed in Library. See No. S-192/55.]

ORDINANCES PROMULGATED AFTER  
TERMINATION OF NINTH SESSION

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under the provisions of Article 123(2)(a) of the Constitution, a copy of each of the following Ordinances promulgated by the President after the termination of the Ninth Session of the Houses of Parliament:

(1) The Abducted Persons (Recovery and Restoration) Continuance Ordinance, 1955 (No. 2 of 1955). [Placed in Library. See No. S-193/55.]

(2) The Industrial Disputes (Appellate Tribunal) Amendment Ordinance, 1955 (No. 3 of 1955). [Placed in Library. See No. S-194/55.]

(3) The State Bank of India (Amendment) Ordinance 1955 (No. 4 of 1955). [Placed in Library. See No. S-195/55.]

STATEMENTS SHOWING ACTION TAKEN BY  
GOVERNMENT ON ASSURANCES ETC.

Shri Satya Narayan Sinha: I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:

(1) Supplementary Statement No. III, Ninth Session, 1955 of Lok Sabha. [See Appendix II, annexure No. 1]

(2) Supplementary Statement No. VII, Eighth Session, 1954 of Lok Sabha. [See Appendix II, annexure No. 2]

(3) Supplementary Statement No. XI.—Seventh Session, 1954 of Lok Sabha. [See Appendix II, annexure No. 3]

(4) Supplementary Statement No. XVII.—Sixth Session, 1954 of Lok Sabha. [See Appendix II, annexure No. 4]

(5) Supplementary Statement No. XXII.—Fifth Session, 1953 of Lok Sabha. [See Appendix II, annexure No. 5]

(6) Supplementary Statement No. XXVII.—Fourth Session, 1953 of Lok Sabha. [See Appendix II, annexure No. 6]

(7) Supplementary Statement No. XXXII.—Third Session, 1953 of Lok Sabha. [See Appendix II, annexure No. 7]

(8) Supplementary Statement No. XXX.—Second Session, 1952 of Lok Sabha. [See Appendix II, annexure No. 8]

(9) Supplementary Statement No. XXXI 1st Session, 1952 of Lok Sabha (See Appendix II, annexure No. 9).

REPORT ON THE FIRST GENERAL ELEC-  
TIONS, VOL. II

The Minister in the Ministry of Law (Shri Pataskar): I beg to lay on the Table a copy of the Report on the First General Elections in India. 1951-52

[Shri Pataskar]  
(Volume II—Statistical). [Placed in Library. See No. S-205/55.]

Shri Kamath (Hoshangabad): What about Volume I?

Shri Pataskar: Volume I was presented sometime back. Probably the hon. Member was not here then.

An Hon. Member: He was not elected then.

STATEMENT SHOWING PROGRESS OF ACTION, TAKEN UNDER INDIAN INCOME-TAX ACT.

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): I beg to lay on the Table a copy of the statement showing progress of action, upto 31st May, 1955, in cases dealt with under Section 34(1A) of the Indian Income-Tax Act, 1922, in pursuance of an assurance given on the 18th September, 1954 during the discussion on the Indian Income-Tax (Amendment) Bill, 1954. [See Appendix I, annexure No. 15.]

MINISTRY OF FINANCE RESOLUTION ON RECOMMENDATIONS OF ENQUIRY COMMITTEE ON SODEPORE GLASS WORKS.

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy of the Ministry of Finance Resolution No. 2(34)-F.III/55, dated the 4th June, 1955 embodying Government decisions on the recommendations of the Enquiry Committee relating to the Sodepore Glass Works. [Placed in Library. See No. S-207/55.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Shri A. C. Guha: I beg to lay on the Table a copy of each of the following Customs Notifications, under sub-section (4) of section 43B of the Sea Customs Act, 1878 as inserted by the Sea Customs (Amendment) Act, 1953:

(i) Notification No. 53, dated the 2nd April, 1955.

(ii) Notification No. 54, dated the 2nd April, 1955.

(iii) Notification No. 58, dated the 9th April, 1955.

(iv) Notification No. 59, dated the 9th April, 1955.

(v) Notification No. 78, dated the 7th May, 1955.

(vi) Notification No. 79, dated the 7th May, 1955. [Placed in Library. See No. S-208/55.]

NOTIFICATIONS UNDER CENTRAL EXCISES AND SALTS ACT

Shri A. C. Guha: I beg to lay on the Table a copy of each of the following Central Excises Notifications under section 38 of the Central Excises and Salt Act, 1944:

(i) Notification No. 25, dated the 14th May, 1955.

(ii) Notification No. 27, dated the 18th May, 1955.

(iii) Notification No. 31, dated the 18th June, 1955.

(iv) Notification No. 32, dated the 2nd July, 1955. [Placed in Library. See No. S-209/55.]

REPORT AND STATEMENTS OF THE REHABILITATION FINANCE ADMINISTRATION.

Shri A. C. Guha: I beg to lay on the Table a copy of each of the following papers under sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948:

(i) Report of the Rehabilitation Finance Administration for the half year ended the 31st December, 1954.

(ii) Analysis of Charges for the year ended the 31st December, 1954.

(iii) Statement of loans called up during the year 1954.

(iv) Summary of Statement of overdue instalments for the period ended the 31st December, 1954. [Placed in Library. See No. S-210/55.]